

PAYMENT OF GRATUITY (CENTRAL) RULES
AND REPORT OF CENTRAL COAL MINES
RESCUE STATIONS COMMITTEE, DHANBAD

of the States and Union territories
and Metropolitan Council of Delhi
and for matters connected therewith.

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND RE-
HABILITATION (SHRI BALGOVIND
VERMA): I beg to lay on the Table—

(1) (i) A copy of the Payment
of Gratuity (Central) Rules, 1972,
published in Notification No. G.S.R.
412(E) in Gazette of India dated
the 16th September, 1972, under
sub-section (2) of section 15 of the
Payment of Gratuity Act, 1972
[Placed in Library. See No. LT-
3914/72.]

(ii) A statement (Hindi and Eng-
lish versions) explaining the
reasons for not laying the Hindi
version of the above Notification
simultaneously. [Placed in Library.
See No. LT-3914/72.]

(2) A copy of the Annual Report
(Hindi and English versions) of
the Central Coal Mines Rescue
Stations Committee, Dhanbad, for
the year 1971-72. [Placed in Libr-
ary. See No. LT-3935/72].

12.18 hrs

DELIMITATION BILL*

THE MINISTER OF STATE IN
THE MINISTRY OF LAW AND
JUSTICE: (SHRI NITIRAJ SINGH
CHAUDHARY): I beg to move for
leave to introduce a Bill to provide
for the readjustment of the allocation
of seats in the House of the People
to the States, the total number of seats
in the Legislative Assembly of each
State, the division of each State and
each Union territory having a Legis-
lative Assembly and the Union terri-
tory of Delhi into territorial consti-
tuencies for elections to the House of
the People and Legislative Assemblies

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to provide for the re-
adjustment of the allocation of
seats in the House of the People to
the States, the total number of
seats in the Legislative Assembly
of each State, the division of each
State and each Union territory hav-
ing a Legislative Assembly and the
Union territory of Delhi, into
territorial constituencies for elec-
tions to the House of the
People and Legislative Assemblies
of the States and Union territories
and Metropolitan Council of Delhi
and for matters connected there-
with"

The motion was adopted.

SHRI NITIRAJ SINGH CHAU-
DHARY: I introduce the Bill

12.19 hrs.

MOTION RE. INTERNATIONAL SITUATION

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI SWARAN SINGH):
Mr. Speaker, Sir, I beg to move:

"That this House do consider the
present international situation and
the policy of the Government of
India in relation thereto."

Sir, most of the important aspects of
the present international situation
and Government of India's attitude
thereto have been mentioned from
time to time in this House, in the
other House and outside, and to en-
able the hon. Members to get more
time for their speeches, I have no
intention of making an opening
speech and I will wind up the debate.
I commend this Motion for discussion.

*Published in Gazette of India Extraordinary Part II section 2, dated